

ceived by way of royalty commission, fee etc. from a foreign enterprise in consideration for the use, outside India, of any patent, model, design etc. Under Section 80-N, any income received by an Indian company as dividend on shares allotted by a foreign company in consideration of any payment, model, design, secret formula or process etc. is also wholly exempt from Income Tax.

(6) Industrial Development Bank of India through its overseas investment finance scheme extends term export credits for financing equity contribution in Joint Ventures abroad by Indian promoters.

(7) Deferred Payment facilities for non-equity exports are also considered by IDBI in the same way as normal exports.

(8) Export Credit and Guarantee Corporation through its Overseas Investment Insurance Scheme provides political risk cover for overseas investment.

New Licences given to Large Industrial Houses

2835. SHRI RAJESH PILOT: Will the Minister of COMMERCE be pleased to state:

(a) whether there is any policy not to award expansion licences/new licences for the manufacture of cotton yarn|polyester|viscose yarn to the large industrial houses;

(b) whether small scale units have availed of only negligible capacity;

(c) in case new licences are being given to large houses the names of the houses which have got these licences during the last one year;

(d) the number of houses which applied for expansion/new licence during the last two years;

(e) the number of houses which have been given the licences; and

(f) the number of houses which have not been given the licences and the reasons thereof?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) In respect of cotton yarn, MRTP units are eligible for expansion licences upto 50,000 spindles for optimum working of the unit and beyond 50,000 spindles for balancing purposes.

In respect of viscose/polyester spun yarn, MRTP units are not permitted expansion.

For filament yarns, there is no bar to MRTP units for establishing, expanding capacity.

(b) Investment requirements in such cases being higher than the investment limit for Small Scale units, these units cannot be set up in the Small Scale sector.

(c) to (f). The information is being collected and will be laid on the Table of the House.

Nationalisation of Private Mines in Bihar

2836. SHRI CHITTA MAHATA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government propose to nationalise private mines in Bihar and other States also;

(b) if so, when; and

(c) if not, the reasons therefor?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) No, Sir.

(b) Does not arise.

(c) Decisions of that nature are taken only if adequate justification